

SHRI K. R. GANESH: I was saying that Pay Commission in its report on the second interim relief and the first interim relief has laid down a procedure for consideration of payment of further interim relief which they would consider when the average reaches 238. That is the position.

SHRI INDRAJIT GUPTA: It is no question of interim relief. It is the question of DA.

SHRI S. M. BANERJEE: May I seek your protection? I quoted from the press reports that it has reached 238. It has also said that the Cabinet has taken a decision that it will not be referred back to the Pay Commission. How does the Pay Commission come into the picture? If it has reached 238, they may say, 'Yes, it has reached 238'. Why should the Government employees be deprived of this benefit?

SHRI A. P. SHARMA: If it has reached 238, what is the difficulty in granting further DA?

SHRI JYOTIRMOY BOSU: The Government is showing no sincerity.

SHRI SHYAMNANDAN MISHRA (Begusarai): The one point about which we ought to be informed is whether the Government thinks that it has reached 238 or not. It is about that we want to know.

MR. SPEAKER: Mr. Ganesh, if you have got the information, please give it.

SHRI K. R. GANESH: I have not got the official figure of 238 now.

SHRI JYOTIRMOY BOSU: How evasive!

SHRI S. M. BANERJEE: About the bonus?

SHRI RAJ BAHADUR: About the drought in Bihar, drought situation was discussed in this House and I think the House has hardly any time for it now to discuss is once again.

About Bangla Desh recognition and other matters the House will be taken into confidence at the appropriate time.

11.20 hrs.

PRESIDENTIAL AND VICE-PRESIDENTIAL ELECTIONS (AMENDMENT) BILL*

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE): I beg to move for leave to introduce a Bill to amend the Presidential and Vice-Presidential Elections Act, 1952.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Presidential and Vice-Presidential Elections Act, 1952."

The motion was adopted.

SHRI H. R. GOKHALE: I introduce the Bill.

11.22 hrs.

ADOPTION OF CHILDREN BILL

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE): There are three changes only in the list already circulated. The changes are: Item No. 2, Shri Shiv Kumar Shastri; Item No. 14, Shri Pratap Singh; and Item No. 27, Shri Somchand Solanki: I beg to move:

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the adoption of children and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 1st August, 1972 and communicated to this House on the 2nd August, 1972 and to resolve that the following 30 Members of